## GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1827
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FUNDS FOR IMPLEMENTATION OF VARIOUS SCHEMES
Agarwal Shri Jai Prakash;Chavan Shri Harischandra Deoram;Gorakhnath Shri ;Jakhar Shri Badri Ram ;Lal Shri Kirodi

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of Non-Governmental Organisations (NGOs) and Voluntary Organisations (VOs) which have been provided financial assistance under various schemes especially for deaf and dumb run by the Ministry in various States during each of the last three years;
- (b) the machinery available with the Government to monitor utilisation and detect misutilisation of funds by these NGOs;
- (c) the names of the NGOs found involved in irregularities such as misuse of funds etc. during the said period, State-wise;
- (d) the action taken by the Government against these NGOs;
- (e) whether any scheme has been formulated to promote the employers of private sector to give employment to disabled people; and
- (f) if so, the details thereof?

## **Answer**

## MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(SHRID. NAPOLEON)

- (a) The Ministry provides Grants in Aid (GIA) to NGOs and VOs under the following Schemes:
- (i) Scheme for Free Coaching to SCs and OBCs
- (ii) Grant in Aid to Voluntary Organisations working for SCs
- (iii) Assistance to Voluntary Organisations working for the Welfare of OBCs
- (iv) Integrated Programmes for Older persons
- (v) Prevention of Alcoholism and Substance (Drug) Abuse
- (vi) Scheme of Grant in Aid programme for Financial Assistance in the field of Social Defence
- (vii) Deendayal Disabled Rehabilitation Scheme (DDRS).
- (viii) Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances(ADIP)

Under DDRS, the beneficiaries include deaf and dumb also.

Scheme-wise details of number of NGOs/VOs and amount released in the last three years is at Annexure.

- (b): The Ministry ensures the utilization of funds under various schemes/programmes in the following ways :-
- (i) Fresh/subsequent releases of grants to NGOs during a year are made only on receipt of Utilization Certificate in respect of previous grants sanctioned, which have become due.
- (ii) Review of schemes/programmes by the officers of the Ministry during their tours to States,
- (iii) The Ministry also sponsors evaluation studies from time to time through independent evaluation agencies, inter alia, to check proper utilization of funds by the implementation agencies under various Schemes/Programmes,
- (iv) The Schemes/Programmes implemented through NGOs are also expected to be monitored by respective State Governments/ UT Administrations,
- (v) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGO.

- (c) & (d) The NGOs found involved in irregularities and blacklisted during last three years are(i) Kisan Manila Gramodyog Sansthan, Azamgarh, Uttar Pradesh; and
- (ii) Om Hari Bahuddeshiay Sikshan Sanstha, Aurangabad, Maharashtra.
- (e) & (f): Under the Scheme of Incentives to Employers in the Private Sector for providing employment to persons with disabilities, launched in April, 2008, the Government of India reimburse the employer's contribution to the Employees Provident Fund (EPF) and the Employees State Insurance for initial three years in respect of persons with disabilities employed in Private Sectors on or after 1.4.2008 with a monthly salary upto Rs. 25,000/-.